

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

Item No. 103
IB-645/ND/2018

IN THE MATTER OF:
M/s BLS Polymers Ltd.

...PETITIONER

Vs.

M/s. Shreeom Wires Pvt. Ltd.

...RESPONDENT

Section

Under Section 8 & 9 of IBC

Order delivered on 01.07.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA, HON'BLE MEMBER (TECHNICAL)

For the RP :Mr. Veenu Drall, Advocate
For the Respondent/ Corporate-debtor :

ORDER

IA No. 2300 of 2020

The 3rd progress report for the period ending 31st March, 2020 as per regulation 5 of IBBI (LP) Regulation 2016.

The Learned Counsel for the RP has submitted that although the report has to be filed before 15th April, 2020 the same could not be filed due to Covid-19 Lock down and for condoning of delay in filing the report. The delay is condoned and the report is taken on record. The Learned Counsel is directed to file the 4th quarterly progress report before 15th July, 2020. Post the matter to 20th July, 2020.

—sd—

(Narender Kumar Bhola)
Member (T)

—sd—

(P.S.N. Prasad)
Member (J)

(Annu)